

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH: BANGALORE**

**BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
AND
SHRI KESHAV DUBEY, JUDICIAL MEMBER**

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|--------------------------|
| ITA No.33 & 34/Bang/2025 |
| Assessment Year: NA |

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|--|------------|-------------------------------|
| Basic India Community C 410 Classia, Brigade Millenium JP Nagar 7 th Phase Bangalore 560 078 PAN NO : AAETB5254F | Vs. | CIT (Exemptions) Bangalore |
| APPELLANT | | RESPONDENT |

| | | |
|----------------------|---|---------------------------|
| Appellant by | : | Sri Ankit Garg, A.R. |
| Respondent by | : | Smt. Srinandini Das, D.R. |

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|------------------------------|---|------------|
| Date of Hearing | : | 15.04.2025 |
| Date of Pronouncement | : | 16.04.2025 |

O R D E R

PER BENCH:

At the outset, the ld. A.R. of the assessee drew our attention to the application of the assessee dated 18.2.2025 for not pressing the grounds of appeal, which is reproduced below for ease of reference and record-

आयकर अपीलिय अधिकरण
Income Tax Appellate Tribunal
बंगलूर अणुपीठ, बंगलूर
Bangalore Bench, Bangalore
क.स. १६१ दिनांक
Sl.No..... Date. 20/2/25

BUA

18 February 2025

The Assistant Registrar
The Income Tax Appellate Tribunal
Bangalore

Respected Registrar,

1. Appellant: M/S. BasicIndia Community
2. PAN: AADTN 2028 E
3. ITA 33/BANG/2025 & ITA 34/BANG/2025
4. Next hearing date: 25.02.2025 Appellant Appeal 'A' Bench (DBC)

Sub: Submissions regarding not pressing of grounds in the subject Appeal:

With reference to the subject Appeals, we hereby respectfully request the withdrawal as the appellant is not keen on pressing the grounds mentioned in FORM 36.

We sincerely regret any inconvenience this may cause and thank you for your understanding in this matter.

Thank you for your attention and cooperation.

Thanking you,

Yours faithfully,


Appellant

2. In view of the above, the Id. A.R. of the assessee requested to allow the withdrawal of the appeal as the assessee is not keen on pressing the grounds mentioned in Form 36.

3. The Id. D.R. on the other hand, raised no objection for allowing the withdrawal of appeal as requested by the assessee.

4. We have gone through the application dated 18.2.2025 of the assessee as above and the email dated 19.2.2025 of the counsel of the assessee requesting for the withdrawal of the Appeal. Hence, the assessee is permitted to withdraw both the appeals and accordingly the appeals of the assessee is dismissed as withdrawn.

5. In the result, both the appeals filed by the assessee are dismissed.

Order pronounced in the open court on 16th Apr, 2025

Sd/-
(Waseem Ahmed)
Accountant Member

Sd/-
(Keshav Dubey)
Judicial Member

Bangalore,
Dated 16th Apr, 2025.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The DR, ITAT, Bangalore.
5. Guard file

By order

Asst. Registrar,
ITAT, Bangalore.